

- (4) Dairying & Animal Husbandry,
- (5) Forestry,
- (6) Fisheries,
- (7) Ware-housing and marketing,
- (8) Small-scale Industries including agro industries,
- (9) Roads,
- (10) Special programmes such as SFDA, MFAL, CSRE and Disadvantaged Areas Programmes; and
- (11) Special Employment Programmes at the Centre & States.

The tempo of investment in these programmes will be as on other programmes such as construction activity and road transport, is expected to be substantially stepped up in the Fifth Plan providing employment to teachers, doctors, para medical personnel, engineers, agronomists and other educated unemployed. In addition, the programmes for surveys of natural resources and those in the field of science and technology are also likely to substantially increase the employment opportunities for the educated unemployed. A number of exercises are being worked out in the Planning Commission in consultation with the Ministries regarding the formulation of various programmes to be taken up in the Fifth Plan. It is expected that these programmes would generate considerable employment opportunities during the Plan period.

#### DEFECTIVE CROSS BAR EQUIPMENT

284. SHRI JAGDISH PRASAD MATHUR:  
SHRI MAN SINGH VARMA : SHRI N.  
K. SHEJWALKAR : SHRI D. K. PATEL :  
SHRI LAL K. ADVANI : SHRI RATTAN  
LAL JAIN : SHRI SHYAMLAL GUPTA :

Will the Minister of COMMUNICATIONS be pleased to state :

- (a) whether Government have claimed any compensation from the Indian

Telephone Industry, Bangalore for supplying defective cross bar equipment; and

- (b) if so, the details thereof, and the reaction of the ITI with regard thereto ?

THE MINISTER OF COMMUNICATIONS (SHRI H.N.BAHUGUNA) : (a) No. M/S ITI had been addressed only to accept in principle the Government's claim for compensation for supplying defective cross bar equipment to the P&T Deptt. M/S ITI were also informed that the exact amount of compensation would be intimated to them, in due course.

- (b) As regards the amount of compensation, the question does not arise in view of the last sentence of reply to (a) above.

M/S ITI have denied the liability to pay any compensation stating that since the equipment was selected by the P&T Deptt. and M/s ITI were only called upon to enter into agreement with M/s BTM (of Belgium) for its manufacture according to the know-how which they have, ITI cannot be asked to compensate for any defect in the equipment manufactured according to the know-how obtained from BTM. They have, however, suggested that as the Agreement with BTM is a tripartite agreement between Government of India, ITI and BTM, the question of recovery of compensation from M/S BTM, due to any design defect or defect in the manufacturing process as given out by BTM, should be considered. Accordingly, the case for recovery of compensation from M/s BTM is under consideration and the advice of the Ministry of Law in the matter is being sought for.

#### MEDICAL CERTIFICATES ISSUED BY AYURVEDIC HOMOEOPATHIC AND UNANI DOCTORS OF C.G.H.S

285. DR. BHAI MAHAVIR  
: SHRI RATTAN LAL JAIN : SHRI  
JAGDISH PRASAD MATHUR :

SHRI LAL K. ADVANI : SHRI N.K.

SHEJWALKAR : SHRI MAN SINGH

VARMA : SHRI D.K. PATEL :

Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that in some offices the Medical Certificate issued by the Doctors of the C.G.H.S. Homoeopathic, Ayurvedic and Unani Dispensaries is not accepted for the purpose of granting Medical leave to its employees; and

(b) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b) Under the existing Rules, for the grant of leave on Medical Certificate to gazetted and non-gazetted Central Government employees, posted in a place covered by the C.G.H.S., a Certificate from a Civil Surgeon/ Staff Surgeon/Authorised Medical Attendant in a C.G.H.S. Dispensary (to whatever system of medicines it may belong), is required. Medical Officers of the C.G.H. S. Dispensaries of all systems of medicine *i.e.* Homoeopathic, Ayurvedic, Allopathic and Unani, enjoy equal powers in regard to the issue of Medical Certificates to Central Government employees. All the Medical Officers have also been issued the same standard form of Medical Certificate to avoid any doubt in this regard. The question of non-acceptance of the Medical Certificate issued by the Medical Officers of the C.G.H.S. Homoeopathic, Ayurvedic and Unani Dispensaries for purposes of grant of leave on Medical Certificate, merely on the ground that they had been issued by the Medical Officers of those Dispensaries does not, therefore, arise.

हरिजनों के साथ किये गये अत्याचार

286. श्री ओ.प. प्रकाश त्यागी :

श्री गुणानन्द ठाकुर :

क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) विभिन्न राज्यों में छुआछूत के आधार पर अथवा हरिजनों के साथ किये गये अत्याचारों के कारण कितने व्यक्तियों के विरुद्ध मुकदमे दायर किये गये; और

(ख) सरकार कितने मुकदमों में दोषी व्यक्तियों के विरुद्ध कार्यवाही करने में सफल रही ?

ATROCITIES AGAINST THE HARIJANS

286. SHRI O.P. TYAGI :

SHRI GUNANAND THAKUR :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of persons in the various States against whom cases of atrocities on Harijans or on grounds of untouchability were filed; and

(b) what is the number of the cases in which Government could take action against the guilty persons ?]

गृह मंत्रालय में उपमंत्री (श्री एफ० एच० मोहसिन) : (क) और (ख) राज्य सरकारों से सूचना एकत्रित की जा रही है और सभा पटल पर रख दी जायगी।

[THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (Shri F.H. Mohsin) : (a) and (b) Information is being collected from the State Governments and will be laid on the Table of the House.]

287. [Transferred to the 14th August, 1972]